

1./ 20.12.95.

Hon'ble Mr. N. Sahu, Member (A)

At the request of Shri M.P. Dixit, the learned counsel for the applicant, list this case on 29.1.96 for admission.

/CBS/

Prasad Singh

(N. Sahu)

Member (A)

2/19.01.96

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 24.01.1996 at the request of the learned counsel for the applicant.

K.D.Saha
(K.D.Saha)
Member (A)

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5.2.1996

Hon'ble Mr. N.Sahu, Member (A)

Adjourned to 19.2.1996 for admission.

Prasad Singh
(N.Sahu)
Member (A)

The application may
be listed on 5/2/96
by the order of the
Court on 26/1/96.
Prasad Singh
25/1/96

As per order
of Hon'ble Com
on 26/1/96 has
on 24.1.96 been
since been
disposed of by
Complaint of applicant
M.P.S.
Prasad Singh
25/1/96

4./ 19.2.96.

Hon'ble Mr. K.D. Saha, Member (A)

Heard learned counsel for the applicant. The applicant herein Gulam Rashool Khan was initially appointed on 2.2.1950 on the N.E. Railway, who superannuated on 30.11.1988, while working as A.S.M, N.E. Rly, Rajwari. It is submitted that a charge-sheet was issued for initiation of ~~major~~ disciplinary ~~proceeding~~ ^{penalty} on 28.11.85 and the applicant superannuated when the disciplinary proceedings was pending. It appears that disciplinary proceedings was concluded and no penalty was imposed upon the applicant by ~~order~~ dated 7.2.89 as at ^{further} Annexure A/3. It appears that the applicant had been submitting a number of representations to the various authorities for payment of his gratuity, pension, leave ^{for} encashment, fixation of pay and other related issues. The submission is that his grievances have not been redressed so far, and he is ~~an~~ old man and is having lots of problems because of non-payment of his settlement dues fully. The learned counsel for the applicant submits that the applicant has been granted provisional pension by the respondent Rlys. It is submitted that the respondents be directed to look into the grievances of the applicant and to

redress them at an early date.

2. Considering the submissions and also after going through the averments on record, I am of the view that the matter can be disposed of by giving a direction to the DRM, N.E.

Rly. Varansi to look into the grievances of the applicant and pass appropriate order in accordance with law.

Accordingly, I hereby direct that the applicant should give

a fresh representation to the DRM, N.E. Rly., Varansi

bringing out his specific grievances within two weeks

on receipt of this order, and on receipt of that representation

the DRM, N.E. Rly., Varansi, (Respondent No. 2) shall

consider and dispose of the same by a speaking and reasoned

order, if necessary, by giving personal hearing to the

applicant within three months.

With this observation, this case is disposed of.


(K.D. Saha)

Member (A)

19.2.96

/CBS/